

High Court of Karnataka,
Bengaluru,
Dated: 21st March 2020

NOTIFICATION NO.HCBB – 71 / 2020

Considering several steps taken by the Central and the State Governments for preventing the spread of Novel Corona Virus (COVID-19), High Court of Karnataka had issued various directions. With a view to ensure that minimum number of members of the Bar and litigants enter the precincts of the High Court, from Monday, March 23, 2020 till further orders, lesser Benches will be available, which will deal only with matters involving extreme urgency.

In supersession of earlier Notification No. HCBB – 70/2020 dated 20th March 2020, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Monday the 23rd to Friday the 27th March 2020:

The Benches will work only between 10.30 AM and 1.30 PM and only in exceptional cases, the sittings can be extended.

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mrs. Justice B.V.Nagarathna	2
3	Hon'ble Mr. Justice S.N.Satyanarayana	3
4	Hon'ble Mr. Justice K.N.Phaneendra	6
5	Hon'ble Mr. Justice B.Veerappa	8
6	Hon'ble Mr. Justice G.Narendar	9
7	Hon'ble Mr. Justice P.B.Bajanthri	11
8	Hon'ble Mr. Justice Sreenivas Harish Kumar	14
9	Hon'ble Mr. Justice John Michael Cunha	15
10	Hon'ble Mr. Justice N.K.Sudhindrarao	17
11	Hon'ble Dr. Justice H.B.Prabhakara Sastry	18
12	Hon'ble Mr. Justice S.G.Pandit	20
13	Hon'ble Mr. Justice S.Sunil Dutt Yadav	23
14	Hon'ble Mr. Justice Suraj Govindaraj	31

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 21.03.2020

**HIGH COURT OF KARNATAKA AT BENGALURU
MODIFICATION OF ARRANGEMENT OF SITTINGS OF
HON'BLE THE CHIEF JUSTICE AND THE HON'BLE JUDGES WITH
SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 23RD MARCH 2020
TO FRIDAY THE 27TH MARCH 2020**

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice Ashok S. Kinagi (on 23rd and 24th March 2020)</p> <p>Hon'ble The Chief Justice & Hon'ble Mr. Justice M.Nagaprasanna (on 26th and 27th March 2020)</p> <p>Writ Petitions (PIL), Writ Petitions pertaining to Green Bench (PIL) and Writ Petitions pertaining to Green Bench, Writ Appeals pertaining to Green Bench RERA Appeals, Commercial Appeals and Commercial Applications and Tax matters (Division Bench) CCC (Civil and Criminal) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	1
2	<p>Hon'ble Mrs. Justice B.V.Nagarathna & Hon'ble Mr. Justice Pradeep Singh Yerur (on 23rd and 24th March 2020)</p> <p>Hon'ble Mrs. Justice B.V.Nagarathna & Hon'ble Mr. Justice Hemant Chandangoudar (on 26th and 27th March 2020)</p> <p>All category of Civil and Writ Appeals and Writ Petitions (Division Bench matters) (except assigned to Court Hall No. 1) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	2

3	<p>Hon'ble Mr. Justice S.N.Satyanarayana & Hon'ble Mr. Justice Sachin Shankar Magadum (on 26th and 27th March 2020)</p> <p>Hon'ble Mr. Justice K.N.Phaneendra & Hon'ble Mr. Justice S.R.Krishna Kumar (on 23rd and 24th March 2020)</p> <p>All Category of Criminal matters (Division Bench matters) Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	3 6
4	<p>Hon'ble Mr. Justice B.Veerappa (on 23rd and 24th March 2020)</p> <p>Hon'ble Mr. Justice P.B.Bajanthri (on 26th and 27th March 2020)</p> <p>Writ Petitions (CS, KLR, LR, KVOA, KLRA, HRC, GM, GM-CPC, Tax, Excise, GM-KEB, Sales Tax Revision Petitions) Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	8 11
5	<p>Hon'ble Mr. Justice G.Narendar (on 23rd and 24th March 2020)</p> <p>Hon'ble Mr. Justice S.G.Pandit (on 26th and 27th March 2020)</p> <p>Writ Petitions (Service, Labour, LA, BDA, LB, ULC, Education, APMC, KDR, Cinema, MV and SC/ST) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	9 20

6	Hon'ble Mr. Justice Sreenivas Harish Kumar (on 23rd and 24th March 2020)	14
	Hon'ble Mr. Justice N.K.Sudhindrarao (on 26th and 27th March 2020)	17
All Criminal Appeals (Single Bench matters) Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - only Admissions, date given and stay applications moved		
7	Hon'ble Mr. Justice John Michael Cunha (on 23rd and 24th March 2020)	15
	Hon'ble Dr. Justice H.B.Prabhakara Sastry (on 26th and 27th March 2020)	18
Criminal Petitions (u/s 438 and 439 Cr.P.C.) Criminal Revision Petitions - only Orders/Admissions, date given and stay applications moved		
8	Hon'ble Mr. Justice S.Sunil Dutt Yadav (on 23rd and 24th March 2020)	23
	Hon'ble Mr. Justice Suraj Govindaraj (on 26th and 27th March 2020)	31
All Civil Appeals (Single Bench matters) and all other Civil matters - only Admission, date given and stay applications moved		

NOTES

1. All Benches will take only very urgent Admission matters. No Bench will post any matter for final hearing or a Group 'B' matter unless a case of extreme urgency is made out.

2. Memos for urgent matters, shall be moved only before the concerned Hon'ble Benches.
3. No posting memos will be received in the Chambers of Registrar (Judicial).
4. However all other Hon'ble Judges/Benches are free to post matters for Pronouncement of Judgments.
5. Only those urgent matters which are specifically posted for admission on Monday the 23rd March 2020 will be listed. Thereafter only those very urgent matters which are to be mentioned before the Court by giving memos will be posted before the Courts.
6. The object of curtailing functioning of the Courts is to ensure minimum number of members of the Bar and minimum number of litigants attend Courts. Therefore, the members of the Bar and the parties in person are requested to move the matters which are really very urgent.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 21.03.2020